

MR. SPEAKER : Nothing goes on record.

(Interruptions)*

MR. SPEAKER : You are cutting him half. Let him finish first.

(Interruptions)*

MR. SPEAKER : Mr. Saifuddin, you are getting out of hand. You are transgressing all the limits of my patience.

(Interruptions)

MR. SPEAKER : I say let him finish first and then I will see. I am not going to be cowed down by threats.

(Interruptions)

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Sir, I think nobody would disagree with the Hon. Member that " . . ." should not be spoken in the House. I absolutely agree with that and if " . . ." are not to be spoken in the House, the Opposition will have to remain quiet, Sir.

(Interruptions)

MR. SPEAKER : That word is unparliamentary and it will not form part of the record.

(Interruptions)

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, after the Prime Minister's statement, now we realise why he is silent in almost all the debates. It is very clear, Sir. He should not make such a blanket allegation against the Opposition. The Leader of the House cannot treat the entire Opposition with such scant respect. I would like to know : Do you approve of the allegation that the Prime Minister has made in this House? (Interruptions). It is not proper for the Leader of the House to cast such aspersions on the entire Opposition. He cannot tell the truth, that is why he has quietly withdrawn.

(Interruptions)

At this stage, Shri Basudeb Acharia and some other Hon. Members left the House.

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Board of Radiation and Isotope Technology

*836. SHRI P. R. KUMARAMAN-GALAM : Will the PRIME MINISTER be pleased to state :

(a) whether the Board of Radiation and Isotope Technology set up recently by Government is to review the policy on irradiated goods; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir. The Board of Radiation and Isotope Technology (BRIT), set up by the Department of Atomic Energy is not concerned with review of policy on irradiated foods.

(b) Does not arise.

Reservation/Promotion Cases of SCs/STs pending in High Courts and Supreme Court

*838. SHRI R. P. SUMAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of writ petitions pending in various High Courts and in the Supreme Court of India regarding reservation and promotion of SC/ST employees.